

Central Administrative Tribunal
Principal Bench, New Delhi.

O.A.No.2339/94

(9)

New Delhi this the 30th Day of May, 1995.

Hon'ble Sh. J.P. Sharma, Member(J)
Hon'ble Sh. B.K. Singh, Member(A)

Smt. Bimla Devi,
W/o Sh. Bhim Singh,
R/o House No.310,
Vill. & P.O. Auchandi,
Delhi-39.

Applicant

(Applicant in person)

versus

1. Director of Education,
Old Sectt., Delhi.
2. Dy. Director of Education,
Distt. East, Rani Garden,
Delhi.
3. Education Officer,
Zone-6, Distt. East Rani Garden,
Delhi.

Respondents

(Sh. Tara Chand, Head Clerk, departmental
representative)

ORDER(ORAL)

delivered by Hon'ble Sh. J.P. Sharma, Member(J)

The applicant moved a petition before the Hon'ble Chairman in the form of simple application by registered post and this has been registered as an application under Section 19 waiving the formalities for filing an application under Section 19 of the Administrative Tribunals Act, 1985. It is because of the fact that the applicant is a poor person and is working on a petty job as water woman in the Govt. Sr. Secondary School, Bhola Nath Nagar, Delhi since July, 1986. She has the grievance that she has not been regularised in her appointment though she worked all the years and there is a vacant post of group D employee. On this application, the respondents appeared and filed

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their reply duly verified by the Principal of Govt. Girls (CM), Sr. Secondary School, Nand Nagri, B-Block, Delhi where the applicant has since been transferred.

Sh. S.K. Sinha, proxy counsel for Sh. Jog Singh was heard on the last occasion who represents the respondents and an order was passed on 27.04.95 whereby the respondents were directed to take certain decision in the matter of the applicant and in pursuance to that the departmental representative Sh. Tara Chand, Head Clerk filed an affidavit of Smt. Kamla Nim, Principal, Govt. Girls Composite Model Senior Secondary School, B Block, Nand Nagri, Delhi-93. The contents of paras 1 & 2 of the affidavit are reproduced below:-

"1. the case of applicant Smt. Bimla Devi presently working as Part Time water-woman alongwith her other seniors after recommendations of the Director of Education, Delhi being Head of Department for grant of age relaxation etc. has already been sent to the Lt. Governor of Delhi being the Competent Authority on 17.5.1995.

2. that Smt. Bimla Devi will be considered for appointment against Group D post lying vacant soon after the age relaxation is given by the Lt. Governor of Delhi."

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The applicant who understands Hindi was explained the contents of this Affidavit and she expressed that she is satisfied.

In view of this fact, this application is disposed of with the direction to the respondents to regularise the services of the applicant on group-D post as soon as the age relaxation is granted by the competent authority, who had been moved in that respect. In the circumstances, the parties to bear their own costs.

(B. K. Sharma)


(C.P. Sharma)

Member(A)

Number(1)

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